

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3011
ANSWERED ON:10.08.2001
URBAN COOPERATIVE BANKS
RAMDAS RUPALA GAVIT;Y.G. MAHAJAN

Will the Minister of FINANCE be pleased to state:

- (a) the State-wise details of Urban Cooperative banks operating in the country;
- (b) whether the Reserve Bank of India keeps any control over operation of Urban Cooperative banks; and
- (c) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL):

- (a) The State-wise details of the number of urban co-operative banks operating in the country, as reported by Reserve Bank of India (RBI), as on the 31st March, 2000 are given in the statement.
- (b) and (c) The Urban Co-operative Banks (UCBs), along with other co-operative banks were brought under the regulatory ambit of RBI by extending certain provisions of Banking Regulation Act, 1949 (As applicable to Cooperative Societies). Primarily, the co-operative banks are registered as co-operative societies under the provisions of the Co-operative Societies Act of the respective State Governments. The banking related functions such as licensing, branch licensing, area of operation, exposure norms, interest rates, etc. are governed by RBI directives and regulations; functions like incorporation and registration of co-operative banks, audit, management, liquidation, winding up, amalgamation, etc., are governed by the State Governments by virtue of powers vested on them by the respective Co-operative Societies Acts.